

High Court for the State of Telangana – Amendment to Rule 1 (3) (c) and (d) in Chapter-I of the Appellate Side Rules of the High Court – Notification – Orders – Issued.

LAW (LA, LA&J-HOME-COURTS.A2) DEPARTMENT

G.O.RI.No.448

Dated:24-09-2020

Read:

From the Registrar General, High Court for the State of Telangana, Hyderabad,
Letter Roc.No.1277/SO//2020, dated:22-09-2020.

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ORDER:

In the circumstances stated by the Registrar General, High Court for the State of Telangana, Hyderabad, in the letter read above, the Government of Telangana hereby issue the following Notification which shall be published in Rules supplement, Extraordinary Gazette, dated:24.09.2020.

NOTIFICATION

In exercise of the powers conferred under the provisions of Section 122 of Civil Procedure Code, 1908, the Government of Telangana, hereby issue the following Amendment to Rule Nos.1 (3) (c) and (d) in Chapter-I of the High Court Appellate Side Rules.

AMENDMENT

The existing Rule 1 (3) (c) is substituted as under:

"from an original decree when the amount or value of subject matter of the appeal does not exceed Rs.10,000, if the suit out of which the appeal arises was instituted before the 26th January, 1950, and where such a suit was instituted after that date, when the amount or value of the subject matter of appeals to the **Single Bench** in respect of suits where the amount or value of the subject matter of the appeal exceeds Rs.35.00 lakhs and upto Rs.50.00 lakhs and appeals exceeding Rs.50 lakhs to the **Division Bench**."

The existing Rule 1 (3) (d) is substituted as under:

"from an order under the Code of Civil Procedure or any other enactment where the amount or value of the subject matter of the appeal does not exceed Rs.10,000 when the proceeding out of which the appeal arises was commenced before the 26th January, 1950, and in all other cases when the amount or value of the subject matter of the appeals to the **Single Bench** in respect of suits where the amount or value of the subject matter of the appeal exceeds Rs.35.00 lakhs and upto Rs.50.00 lakhs and appeals exceeding Rs.50 lakhs to the **Division Bench**."

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

A.SANTHOSH REDDY
SECRETARY TO GOVERNMENT
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To


The Commissioner of Printing, Stationery and Stores Purchase, Hyderabad
(with a request to publish in the Telangana Gazette and send 10 copies directly to the High Court for the State of Telangana at Hyderabad).

HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD

Endt.Roc.No.1277/SO/2019

Dated:25.09.2020

"COMMUNICATED."


REGISTRAR GENERAL
25.09.2020

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana. (with a request to place before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the Personal Secretaries to all the Hon'ble Judges (with a request to place the same before Hon'ble Judge for kind perusal)
- 3) All the Registrars, High Court for the State of Telangana.
- 4) All the Unit Heads in the State of Telangana. {with a request to communicate all the Judicial Officers in their unit for information}
- 5) The Director, Telangana State Judicial Academy, Secunderabad.
- 6) The Member Secretary, Telangana State Legal Services Authority,
- 7) The Secretary, High Court Legal Services Committee, Hyderabad.
- 8) The Secretary, Telangana High Court Advocates' Association, Hyderabad.
- 9) The Secretary, Bar Council for the State of Telangana, Hyderabad.
- 10) The Secretary, Telangana Advocates' Clerks' Association, Hyderabad.
- 11) All the Officers in the High Court for the State of Telangana.
- 12) All the Section Heads in the High Court.